

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA.No. 23 of 1994

Friday this the 7th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

P. Sreekantan Nair,
Rajam Nivas, Alancode, Ambalathinkala Post,
Kattakada, Trivandrum District.Applicant

(By Advocate Mr. B. Krishnamani)

Vs.

1. The Divl. Railway Manager,
Personnel Branch, S. Railway, Trivandrum.

2. The Personnel Officer, Office of
DRM, Southern Railway, Trivandrum.

3. The General Manager, Southern Railway
Madras.

4. The Chief Personnel Officer,
Southern Railway, Madras.3.Respondents

(By Advocate Mr. K. Karthikeya Panicker)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks appropriate directions to
respondents 3&4, for re-engaging him. He had
approached this Tribunal earlier by O.A.1190/93.
This Tribunal directed Respondents 1&2 herein to
consider the claim of applicant and accordingly the
claim was considered. By Annexure.A5 second respondent,
informed applicant that his:

"claim for re-engagement....is considered
to be genuine....your case is referred to
headquarters for their approval for
re-engagement...."

2. This order was passed on 24.9.93. In more
than three months respondents 3&4 have not taken a

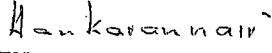
decision in the matter. We direct Respondents 3&4 to pass appropriate orders pursuant to Annexure A.5 and the judgment in O.A.1190/93 within three months from today and communicate such orders to applicant.

Applicant, if so advised may forward a copy of Annexure.A5, and the judgment of this Tribunal for the easy reference of the respondents 3&4.

3. Application is disposed of with the above directions. No costs.

Dated the 7th day of January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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